

HARYANA VIDHAN SABHA

XI SESSION

BULLETIN NO. 1

Monday, the 5th March, 2018

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 5th March, 2018 from 3.24 P.M. to 4.01 P.M.)

I. GOVERNOR'S ADDRESS

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 5th March, 2018 at 2.00 PM, under Article 176 (1) of the Constitution of India.

A copy of the Address was laid on the Table of the House.

II. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Atma Singh Gill, former Member of Parliament.
2. Chaudhary Manphul Singh, former Deputy Speaker of Haryana Legislative Assembly.
3. Shri Phool Chand, former Minister of State.
4. Chaudhary Ishar Singh Saini, former Member of Haryana Legislative Assembly.
5. Shri Pardeep Kumar Chaudhary, former Member of Haryana Legislative Assembly.
6. Smt. Veena Chhibber, former Member of Haryana Legislative Assembly.
7. Freedom Fighters of Haryana.
8. Martyrs of Haryana.
9. Others.

and spoke for 13 minutes. He also added the names of Shri Mukesh Saini, S.P.O. on duty R/o village Sirsa Kheri Distt. Jind and Smt. Gian Kaur M/o Sardar Nishan Singh, Former Member of Haryana Legislative Assembly, Dr. Yash Gulati, Shri Jai Narain Kaushik, Dr. Madan Verma R/o Kurukshetra and First Noor awardees of Haryana Dr. Harish Chander Verma, Renowned Hindi Litterateurs in the above list and the same were agreed to.

Shri Abhay Singh Chautala, Leader of the Opposition, spoke for one minute.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for a while.

Shri Karan Singh Dalal, M.L.A. also spoke and made a suggestion that the name of Smt. Shashi Devi, M/o Justice Surya Kant, Judge, Punjab & Haryana High Court may also be added in the above list and the same was agreed to.

The Parliamentary Affairs Minister also spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 2 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. RAISING THE MATTER OF AGITATION/DEMANDS OF ANGANWARI WORKERS/HELPERS

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of agitation/demands of Anganwari Workers/Helpers and demanded that Government should look into the matter immediately. The Speaker assured the Member that he can raise this matter tomorrow.

IV. ANNOUNCEMENTS

(a) BY THE SPEAKER

PANEL OF CHAIRPERSONS

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Shri Anand Singh Dangi, M.L.A.
3. Smt. Santosh Chauhan Sarwan, M.L.A.
4. Shri Zakir Hussain, M.L.A.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in March, 2016, August, 2016 and October, 2017 have since been assented to by the *President/ Governor:-

MARCH SESSION, 2016

The Contract Labour (Regulation and Abolition) Haryana Amendment Bill, 2016

AUGUST SESSION, 2016

The Haryana Private Universities (Second Amendment) Bill, 2016.

OCTOBER SESSION 2017

1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas (Special Provisions) Amendment Bill, 2017.
2. The Haryana Municipal (Second Amendment) Bill, 2017

3. The Haryana Municipal Corporation (Second Amendment) Bill, 2017
4. The Indian Stamp (Haryana Second Amendment) Bill, 2017.
5. The Haryana Vishwakarma Skill University (Amendment) Bill, 2017
6. The Gurugram Metropolitan Development Authority Bill, 2017.
7. The Haryana Settlement of Outstanding Dues Bill, 2017.
8. The Haryana Appropriation (No. 3) Bill, 2017.
9. The Haryana Private Universities (Second Amendment) Bill, 2017
10. The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017.

V. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under:-

The Committee met at 11.00 A.M. on Monday, the 5th March, 2018 in the Chamber of the Hon'ble Speaker.

“The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 10.00 A.M. and adjourn at 2.00 P.M. without question being put.

On Monday, the 5th March, 2018 the Assembly shall meet immediately half an hour after the conclusion of the Governor's Address and adjourn after the conclusion of business entered in the List of Business for the day.

On Thursday, 8th March, 2018 the first sitting of the Assembly shall meet at 10.00 A.M. and adjourn at 2.00 P.M. and Second sitting of the Assembly shall meet at 3.00 P.M. and adjourn at 7.00 P.M. without question being put.

The Committee further recommends that on Monday, the 12th March, 2018 the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put.

The Committee, after some discussion, further recommends that the Business on 5th March, 2018 to 9th March, 2018 and 12th March, 2018 to 15th March, 2018 be transacted by the Sabha as under :-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR'S ADDRESS ON THE 5TH MARCH, 2018

1. Laying a copy of the Governor's Address on the Table of the House.
2. Obituary References.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final report thereon.

TUESDAY, THE 6TH MARCH,

1. Questions Hour.

2018 (10.00 A.M.)

2. Motion under Rule-121.
3. General Discussion on Governor's Address.

WEDNESDAY, THE 7TH
MARCH, 2018 (10.00 A.M.)

1. Questions Hour.
2. Resumption of General Discussion on Governor's Address.

THURSDAY, THE 8TH MARCH,
2018 (10.00 A.M.) 1ST Sitting

1. Questions Hour.
2. Non-official Business.

THURSDAY, THE 8TH MARCH,
2018 (3.00 P.M.) 2ND Sitting

1. Resumption of General Discussion on Governor's Address and Voting on Motion of Thanks.
2. Presentation, Discussion and Voting on Supplementary Estimates (2nd Installment) for the year 2017-2018.

FRIDAY, THE 9TH MARCH,
2018 (10.00 A.M.)

1. Questions Hour.
2. Presentation of Budget Estimates for the year 2018-2019.

SATURDAY, THE 10TH MARCH,
2018

1. HOLIDAY

SUNDAY, THE 11TH MARCH,
2018

2. HOLIDAY

MONDAY, THE 12TH MARCH,
2018 (2.00 P.M.)

1. Questions Hour.
2. General Discussion on Budget Estimates for the

TUESDAY, THE 13TH MARCH,
2018 (10.00 A.M.)

- year 2018-2019.
3. Presentation of Reports of the Assembly Committees.
4. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Installment) for the year 2017-2018.
5. Legislative Business.
 1. Questions Hour.
 2. Resumption of General Discussion on Budget Estimates for the year 2018-2019.

WEDNESDAY, THE 14TH
MARCH, 2018 (10.00 A.M.)

1. Questions Hour.
2. Papers to be laid if any.
3. Resumption of General Discussion on Budget Estimates for the year 2018-2019 and reply by the Finance Minister on Budget Estimates for the year 2018-2019 and Voting on Demands for Grants for the year 2018-2019.

THURSDAY, THE 15TH
MARCH, 2018 (10.00 A.M.)

1. Questions Hour.
2. Motion under Rule 15 regarding Non-stop sitting.
3. Motion under Rule 16

- regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
 5. Presentation of Reports of the Assembly Committees.
 6. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2018-2019.
 7. Legislative Business.
 8. Any other Business”.

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Karan Singh Dalal, a Member of the Indian National Congress Party spoke for one minute.

The motion was put and carried.

VI. NOTICE OF CALLING ATTENTION MOTIONS

When enquired, the Speaker informed-

- (i) That her Calling Attention Motion No. 24 given notice of by Smt. Kiran Choudhry, M.L.A. regarding the demands of Anganwari workers, Asha and Mid day meal workers is under consideration.
- (ii) That his Calling Attention Motion No. 21 given notice of by Shri Karan Singh Dalal, M.L.A. regarding the agitation of Anganwari workers/helpers is under consideration.

VI. PAPERS LAID/ RE-LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. No. 1 & 92 to 149 and re-laid Sr.No.2 to 91 on the Table of the House.

VII. (i) PRESENTATION OF FOURTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) PRESENTATION OF THIRD PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Third Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand

Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against such persons who are doing illegal mining under patronage of State Government. They are Government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) PRESENTATION OF FIRST PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Shyam Singh Rana, MLA against Shri Kehar Singh, MLA for misleading the House on 25th October, 2017 by leveling allegations against Shri Gian Chand Gupta, MLA during the discussion in his speech in the Session that he is collecting Rs. 300/- from each “Rehriwalas” in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 6th March, 2018.

CHANDIGARH
The 5th March, 2018.

SECRETARY